
(2013) 01 AHC CK 0359
In the Allahabad High Court
Case No : Application No. 1588 of 2013

Sanju and Others

APPELLANT

Vs

State of U.P. and Another

RESPONDENT

Date of Decision : 15-01-2013

Acts Referred:

Criminal Procedure Code, 1973 (CrPC) — Section 482
Penal Code, 1860 (IPC) — Section 147, 148, 149, 307, 452

Citation : (2013) 01 AHC CK 0359

Hon'ble Judges : Bala Krishna Narayana, J

Bench : Single Bench

Advocate : Mahesh Kuntal, for the Appellant;

Final Decision : Disposed Of

Judgement

Hon''ble Bala Krishna Narayana, J.—Heard learned counsel for the applicants and learned A.G.A. for the State. The applicants, through the present application u/s 482 Cr. P.C., have invoked the inherent jurisdiction of this Court with a prayer that their bail application in Case Crime No. 424A of 2012, under Sections 147, 148, 149, 307, 452, 504, 506 I.P.C., Police Station Raya, District Mathura be ordered to be considered expeditiously, if possible on the same day by the Courts below.

2. It is submitted by learned counsel for the applicants that there are cross cases and both the sides have received injuries in the alleged occurrence. After hearing learned counsel for the applicants and learned A.G.A. this application is finally disposed of with a direction that if the applicants appear and surrender before the Court below within 30 days from today and apply for bail, then their bail application shall be considered and decided by both the courts below in accordance with the settled law laid down by the Seven Judges'' decision of this Court in the case of Amarawati and another Vs. State of U.P., reported in 2004 (57) ALR-290, as well as judgment passed by Hon''ble Apex Court reported in 2009 (3) ADJ 322 (322) (SC) Lal Kamendra Pratap Singh Vs. State of U.P. after

hearing the Public Prosecutor in the aforesaid crime number for the aforesaid offence.